

Changes in Foreign Contribution Regulation Rules

1649. DR. PRADEEP KUMAR BALMUCHU:

SHRI DHARMAPURI SRINIVAS:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government is planning to make changes in Foreign Contribution Regulation Rules (FCRR) with a view to tighten the funds flow to NGOs;

(b) if so, the details thereof and the reasons therefor;

(c) the details of the NGOs which are kept under watch; and

(d) whether any action has been initiated against any NGO that acted in violation of FCRR, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) No Sir.

(c) No such list is available.

(d) The Government has recently initiated action against Islamic Research Foundation (IRF) and IRF Education Trust under the FCRA, 2010 for violation of the provisions of FCRA, 2010 and Rules made thereunder.

Regulation of foreign donations received by NGOs

1650. SHRI DHARMAPURI SRINIVAS:

DR. PRADEEP KUMAR BALMUCHU:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government is planning to regulate the foreign donations and funds received by NGOs in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) The receipt and utilization of foreign contribution is regulated under the provisions of the Foreign Contribution (Regulation) Act, 2010, the Foreign Contribution (Regulation) Rules, 2011 and the Foreign Exchange Management Act 1999.

Cases of persons involved in 1984 anti-sikh riots

1651. SARDAR SUKHDEV SINGH DHINDSA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there was a demonstration of a minority community